

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 205 of 2012

Dated : 19th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Powergrid Corporation of India Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Param Kr. Mishra

Counsel for the Respondent(s): -

ORDER

It is noticed that all the Respondents have been served. On the last occasion, on behalf of Respondent No.2, the learned counsel Mr. Manoj Dubey appeared and gave undertaking to file the Vakalatnama and he was directed to file the reply on or before 11.03.2013. But he is not present today and Vakalatnama has also not been filed.

Therefore, the learned counsel for the Appellant is directed to take fresh notice to Respondent No.2.

Post the matter on **10.04.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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